

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A. No.605/93  
Tax No:

DATE OF DECISION 2/11/1993

Mr. N. P. Sinha Petitioner

Mr. J. A. Adeshrao Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. Akhil Kureishi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JN 6

Shri N.P.Sinha,  
Office of Deputy Superintending  
Horticulturist, Archaeological  
Survey of India, Horticulture  
Division No.2, Safdarjung Town,  
New Delhi-110 003

Presently posted at Archaeological  
Survey of India, Sun Temple,  
Modhera-384 212, Dist.Mehsana

: Applicant

(Advocate: Mr.J.A.Adeshra)

Versus

1. Union of India  
Through:  
Ministry of Human Resources  
Development, Department of  
Culture, Shastri Bhavan,  
New Delhi-110 011.

2. The Director General,  
Archaeological Survey of India,  
Janpath, New Delhi-110 011.

3. Shri D.B.Guha,  
Chief Horticulturist,  
Archaeological Survey of India,  
Taj Mahal, Agra-282 001.

: Respondents

(Advocate: Mr.Akil Kureishi)

ORAL JUDGMENT

IN

O.A.605/93

Date:2/11/1993

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

On being furnished copy of the O.A./605/93,  
Mr.Kureishi waives service. O.A. is admitted and taken  
up for final hearing with the consent of the learned  
advocates <sup>or</sup> ~~or~~ both the sides.

2. It appears that, aggrieved by the order of punishment  
passed by the ~~Disciplinary Authority~~ dated 16.3.1993,

Annexure A-8, the applicant has preferred an appeal to the President, as provided for by the relevant Rules, on 2.4.1993. It is stated by Mr. Adeshra that the appeal is still pending. The respondents are directed to see that the appeal filed by the applicant is disposed of within two months of the date of the receipt of a copy of this order. Mr. Adeshra states that the applicant is satisfied at this stage with this order. In view of this direction, Mr. Adeshra seeks permission to withdraw this O.A. with liberty to file a fresh O.A. in the event of the applicant being aggrieved by the decision that might be taken in the appeal preferred by him. Permission granted with liberty as prayed for. Application stands disposed of as withdrawn. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

a.a.b.